

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 100/98

Wednesday, this the 8th day of December, 1999.

CORAM:

HON'BLE MR AM SIVADAS, JUDICIAL MEMBER

1. Thaiparambil Subramanian Joshy.
(TS/10457/EKM), Fitter,
Central Excise and Customs,
Kochi - 18.
2. M.P. Antony, (TS/4767/EKM),
Labourer, School for Naval Airmen,
INS Garuda, Cochin Naval Base.

..Applicants

By Advocate Mr. M. Rajagopalan

1. Union of India represented by the Secretary,
Ministry of Defence, New Delhi.
2. Chief Controller of Defence Accounts(Pension),
Allahabad.
3. Defence Pension Disbursing Officer,
Ernakulam.

..Respondents

By Advocate Mr. Govindh K. Bharathan, SCGSC

The application having been heard on 8.12.99, the
Tribunal on the same day delivered the following:

ORDER

HON'BLE MR AM SIVADAS, JUDICIAL MEMBER

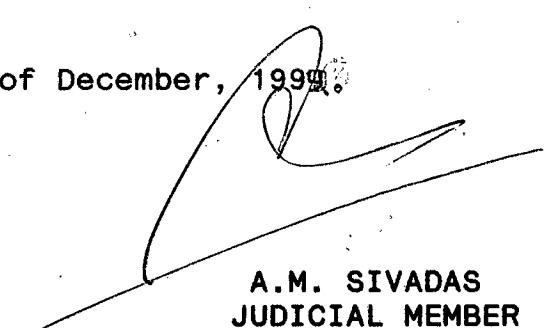
Learned counsel appearing for the applicants submitted
that in pursuance of the O.M. of the Government of India,
Ministry of Personnel, Public Grievances & Pensions, Department
of Pension & Pensioners' Welfare, New Delhi bearing
No.45/73/97-P&PW(G) dated 2nd of July, 1999, necessary orders in
respect of re-employed Defence Pensioners and family pensioners
have been issued by the Ministry of Defence and therefore, this
O.A. can be closed with liberty to agitate, if the applicants
are aggrieved by the order issued by the Ministry of Defence and

contd..2/-

by the implementation of those orders.

2. Accordingly, this O.A. is closed with liberty to agitate, if the applicants are aggrieved by the orders issued by the Ministry of Defence and by the implementation of those orders. No costs.

Dated this the 8th day of December, 1994.


A.M. SIVADAS
JUDICIAL MEMBER

P/81299